

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 431/MP/2024 with I.A. 57/2026

Subject : Petition under Section 79(1)(b) and (1)(f) of the Electricity Act, 2003 read with Electricity (Late Payment Surcharge) Rules, 2022 & amendment thereof for seeking adjudication of dispute qua HESCOMs' illegal, unilateral decision to reschedule Petitioner's dues as on 3.6.2022, contrary to Rule 5(2) of Electricity (Late Payment Surcharge) Rules, 2022.

Petitioner : Adani Power Limited

Respondent : HESCOM and PCKL

Date of Hearing : **29.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, APL
Ms. Gayatri Aryan, Advocate, APL
Shri Subham Bhut, Advocate, APL
Shri G.Umapathy, Advocate, HESCOM
Shri V.M Kannan, Advocate, HESCOM
Shri Shahbaaz Husain, Advocate, HESCOM
Ms. Stephania Pinto, Advocate, HESCOM
Ms. Harimohana N., Advocate, HESCOM
Shri Mayank Singh, Advocate, HESCOM
Ms. Sindhu K Koshik, Advocate, HESCOM
Shri Sumanth Gowda, Advocate, HESCOM

Record of Proceedings

The matter was called out for hearing through virtual mode.

2. After hearing the learned counsel for the parties at length, the Commission reserved the Petition and the IA for orders. The parties are permitted to file their written submissions, if any, on or before **10.7.2026**, after serving a copy on the other side.

By order of the Commission

Sd/-

(T. D. Pant)

Joint Chief (Law)

